

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/1307/2005 - EX[DB]

Date 07/05/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E.MEERUT-I
UNIVERSITY ROAD MANGAL PANDAY NAGAR
MEERUT
250005

C.C.E.MEERUT-I

M/S SINGH ALLOYS PVT.LTD.

Appellant

Vs

Respondent

I am directed to transmit herewith a certified copy of Final order No. 244/
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

2010 EX[DB] dated 30-4-10


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

M/S SINGH ALLOYS PVT.LTD.

MEERUT ROAD MUZAFFAR NAGAR U.P

2. Adv. / Consult

NONE

3 C.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

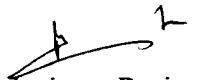
10 Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

11 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

12 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

13 Office Copy

14 Guard file


Assistant Registrar
(Excise Appeal Branch)

15. Tax India Online.Com (P) Ltd.

Unit No.1, 2nd Floor, Vasant Aracade, Nelson Mandela Road,
Vasant Kunj, New Delhi-70

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO.II

E/Appeal No.1307/05-Ex(Br)

(Arising out of order in appeal No.5/CE/MRT.I/05 dated 28.1.05
passed by the Commissioner of Central Excise(Appeals), Meerut-I)

CCE, Meerut

Applicant

Vs

M/s Singh Alloys (P) Ltd

Respondent

Appeared for Appellant : Shri Sunil Kumar, DR

Appeared for Respondent : None

Coram: Hon'ble Dr. Chittaranjan Satapathy, Technical Member
Hon'ble Mr. D.N. Panda, Judicial Member

Date of Hearing: 23.4.2010

Final Order No. 244 /2010- Ex

Per Dr. C. Satapathy:

The Respondents are not present.

2. Heard the learned DR. He confirms that the lower Appellate Authority has remanded the matter for re-quantification of the duty amount.

3. In the light of the facts and circumstances of this case, we find that the ^{duty} requires re-quantification and hence the same is required to be done at the Original Authority^s level. Accordingly, we dispose of the appeal directing that the matter should be decided afresh by the Original Authority after giving adequate opportunity of hearing to the respondent.

(Order dictated and pronounced in the open Court).

(Dr.Chittaranjan Satapathy)
Technical Member

MPS*

(D.N. Panda)
Judicial Member